

COMMITTEE OF CREDITORS

(UNDER SECTION 21 OF INSOLVENCY AND BANKRUPTCY ACT, 2016)

M/s POPULAR SPIRITS LLP

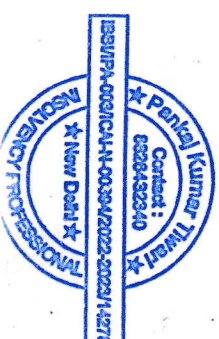
LLP IDENTIFICATION NUMBER : AAL-3211F

As per Section 21 of Insolvency and Bankruptcy Act, 2016, the IRP shall constitute a Committee of Creditors ("CoC") within twenty three days from the Insolvency Commencement Date, based on the list of claim received and verified by the IRP as per the provision of IBC, 2016.

Therefore, the undersigned in due compliance with the provisions of the Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy Board of India (Corporate Insolvency Resolution Process), 2016 is hereby constitute the Committee of Creditors ("CoC") is constituted. As there is no claim received from any financial creditors, the CoC consists of six Operational Creditors of Corporate Debtor from whom claim is received initially. The claim has been verified on the basis of documents submitted by the OC as there is no books of accounts available with us and no statutory filing has been done by the CD. So no information is available in the public domain. Hence the claim is admitted provisionally based on the information available on record.

Regulation 12(1) of the Insolvency and Bankruptcy Board of India (IBBI) (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations) states that creditors must submit proof of claim by the last date specified in the public announcement:

- If a creditor fails to submit their claim on time, they can submit it to the interim resolution professional or resolution professional up to the date of issue of the request for resolution plans under regulation 36B.
- Alternatively, they can submit their claim up to 90 days from the insolvency commencement date, whichever is later.
- If a creditor submits their claim after the 90-day period, they must provide reasons for the delay.

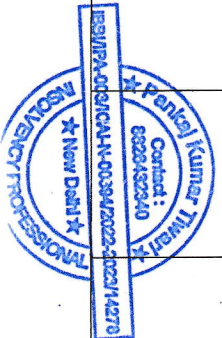


Pankaj Sr Tiwari

Hence after receipt of claim from the creditors the CoC and verification of the same with available documents, the CoC has been reconstituted as per the details provided below :-

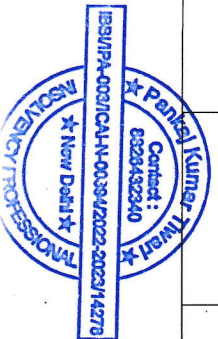
Kindly refer the details of Reconstituted CoC as per the format provided below :-

Sl No.	Name of Creditors	Type of Creditor	Claim Submitted			Claim Admitted			Percentage	Remarks
			Principal Amount	Interest Amount	Total Amount	Principal Amount	Interest Amount	Total Amount		
01.	M/s Indo Spirits	OC	6,75,33,712/-	32530058/-	10,00,63,770/-	6,75,33,712/-	32530058/-	10,00,63,770/-	27.11 %	
02.	M/s AAROHA ALCOBEV DISTRIBUTORS PRIVATE LIMITED	OC	26,54,769/-	9,89,670/-	36,44,439/-	26,54,769/-	Nil	26,54,769/-	0.72 %	
03.	ANIL KAPOOR THROUGH SPA HOLDER OF MRS. NEERAJ KAPOOR &	OC	64,40,000/-	Nil	64,40,000/-	61,60,000/-	Nil	61,60,000/-	1.67 %	

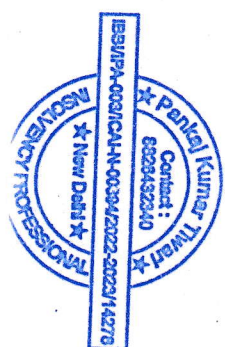


Pankaj K Tiwari

	MRS. ROOP KANYA KAPOOR.																
04.	GEEETA HANDA, THROUGH SPA HOLDER OF DR. PREM LATA SOOD	OC	3974100/-	Nil	3974100/-	37,81,923/-	Nil	37,81,923/-	1.02 %								
05.	DR. PREMLATA SOOD.	OC	3974100/-	Nil	3974100/-	37,81,923/-	Nil	37,81,923/-	1.02 %								
06.	SAMAIRA JEWELS PVT. LTD.	OC	75,05,100/-	Nil	75,05,100/-	71,93,135/-	Nil	71,93,135/-	1.95 %								
07.	SARDAR SATINDER SINGH & ORS	OC	35,06,850/-	Nil	35,06,850/-	34,05,660/-	Nil	34,05,660/-	0.92 %								
08.	EXCISE DEPARTMENT, NCT of Delhi	OC	12,63,22,39 1/-	10,57,92,808/ -	23,21,15,199/-	12,63,22,39 1/-	10,57,92,8 08/-	23,21,15,199/-	62.88 %								
09.	ZETA BUILDTECH PRIVATE LIMITED	OC	74,66,641/-	Nil	74,66,641/-	74,66,641/-	Nil	74,66,641/-	2.02 %								
10.	DELHI LIQUOR	OC	20,43,230/-	4,91,277/-	25,34,507/-	20,43,230/-	4,91,277/-	25,34,507/-	0.69 %								
	Total							36,91,57,527/-	100 %								



Pankaj Khatri



Pankaj Kumar Tiwari

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Interim Resolution Professional

For M/s Popular Spirits LLP

Reg. No. IBBI/PA-003/ICAI-N-00394/2022-2023/14278

Office: Plot No D-9, Gali No. 5, Mahavir Enclave Part -1, New Delhi-110045

E-mail :- ippankajtiwari@gmail.com